

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 301
(IB)-398/ND/2023

IN THE MATTER OF:

Ugro Capital Ltd. ... Applicant/Petitioner

Versus

Amit Jain S/o Ravinder Kumar Jain ... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 11.07.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. L. N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sanjeev Sagar and Adv. Nazia Parveen

For the Respondent :

ORDER

The present petition has been preferred under Section 95 of the IBC, 2016. Let the limited notice be issued to the Respondent/Personal Guarantor returnable on 23.08.2023. The Applicant undertakes to serve the notice upon Respondent viz. registered post, speed post, courier through all modes including E-mail and file affidavit/proof of service within one week. The petitioner should also enclose a copy of the petition with notice.

List the matter on 23.08.2023.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)